GOVERNMENT OF GUJARAT

LEGISLATIVE PARLIAMENTARY AFFAIRS DEPARTMENT

BOMBAY ACT NO. XCVII OF 1958

The Bombay Separation of Judicial And Executive Functions (Extension) and The Code of Criminal Procedure (Provision For Uniformity) Act, 1958

FIRST SCHEDULE

SECOND SCHEDULE

THE BOMBAY SEPARATION OF JUDICIAL AND EXECUTIVE FUNCTIONS (EXTENSION) AND THE CODE OF CRIMINAL PROCEDURE (PROVISION FOR UNIFORMITY) ACT, 1958.

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(a)

BOMBAY ACT No. XCVII OF 1958.1

[THE BOMBAY SEPARATION OF JUDICIAL AND EXECUTIVE FUNCTIONS (EXTENSION) AND THE CODE OF CRIMINAL PROCEDURE (PROVISION FOR UNIFORMITY) ACT, 1958].

[5th December, 1958]

An Act to provide for the separation of the performance of judicial and executive functions by officers throughout the State of Bombay, to provide for uniformity in the Code of Criminal Procedure, 1898, in its application to the whole of

the State, and for matters connected with the purposes aforesaid.

WHEREAS the separation of the performance of judicial and executive functions by officers has been effected by law only in certain areas of the State of Bombay;

AND WHEREAS it is now expedient to provide for such separation of functions throughout the State;

AND WHEREAS it is also expedient to provide for uniformity in the provisions of the Code of Criminal Procedure, 1898, in its application to the whole of the State of Bombay, and to provide for matters connected with the purposes aforesaid; It is hereby enacted in the Ninth Year of the Republic of India as follows:-

1. (1) This Act may be called the Bombay Separation of Judicial and Executive Functions (Extension) and the Code of Criminal Procedure (Provision for Uniformity) Act, 1958.

Short title, extent and commencement.

- (2) It extends to the whole of the State of Bombay.
- (3) It shall come into force on such date as the State Government may, by notification in the *Official Gazette*, appoint.
- 2. For the purpose of effecting, by law, the separation of the judicial and executive functions by officers throughout the State of Bombay, and also for proving for uniformity in the provisions of the Code of Criminal Procedure, 1898, in its application throughout the State, on the commencement of this Act, the Code of Criminal Procedure, 1898 (hereinafter referred to as "the Code") as in force immediately before such commencement in the pre-Reorganisation State of Bombay (excluding the transferred territories), shall be so in force throughout the State of Bombay; and accordingly-
 - (i) all amendments made by any law in the provisions of the Code (whether) by way of modifications thereto, substitutions thereof, deletions therefrom, insertions therein, additions thereto, or otherwise) in the application exclusively of the Code to any of the areas at present forming the Saurashtra area, Kutch area, Hyderabad area or Vidarbha region, of the State of Bombay, and in particular the amendments made in the Code by the Acts specified in the First Schedule to this Act, shall cease to have effect and shall stand repealed; and
 - (ii) all amendments made to the code in its application to the pre-Reorganisation State of Bombay (excluding the transferred territories), and in force at the commencement of this Act, shall be deemed to be extended to, and shall be in force in, the remaining part of the State and the relevant provisions of the

V of 1898.

V of 1898.

V of 1898.

Separation of judicial and executive functions, and uniformity of Criminal Procedure Code, through out State, and consequential provisions.

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Code shall be deemed to be amended (whether by way of modification thereto, substitution thereof, deletion therefrom, insertion therein, addition thereto, or otherwise) accordingly;

(b) the amendments made to the Central Acts (other than the Code), in their application to the pre-Reorganisation State of Bombay, by the Bombay Separation of Judicial [(Amendment) Act, 1953, and the Separation of Judicial and Executive **Functions** Bombay (Supplementary) Act, 1954, shall be deemed to be extended to, and shall be in force in the remaining part of the State of Bombay, to which such Central Acts extend; and accordingly, those provisions in Central Acts in their application to the various areas of the State shall be deemed to be amended (whether by way of modification thereto, substitution thereof, deletion therefrom, insertion therein, addition thereto, or otherwise) and any amendments already made in those Central Acts and in force immediately before the commencement of this Act in any area of the State, which amendments conflict with or correspond to the amendments now extended, shall be repealed;

Bom. XXIII of 1951. Bom. XXIIV of 1953. Bom. VIII of 1954.

- (c) the laws specified in Parts I, II, III and IV of the Second Schedule shall be amended in the manner and to the extent specified in the fourth column of the said Schedule;
- (d) in sections 6 and 7 of the Code in its application to the State of Bombay, for the words " pre-Reorganisation State of Bombay, excluding the transferred territories " the words " State of Bombay " shall be substituted, and in the Schedule to the Central Acts on State and Concurrent Subjects (Bombay Adaptation) Order, 1957, all entries relating to the Code of Criminal Procedure, 1898, shall be deleted.

V of 1898.

- Amendents not to render invalid notifications, orders, etc. issued before commencement of this Act.
- 3. The provisions of this Act which amend the Code, or any other Central Acts, or the State Acts specified in the second Schedule, so as to alter the manner in which, the authority or the law under which or in accordance with which, any powers are exercisable shall not render invalid any notification, order, commitment, [before the commencement of this Act; and any such notification, order, commitment], attachment, bye-law, rule or regulation or thing may be revoked, varied of undone in the like manner and to the like extent, and in the like circumstances, as if it had been done after the commencement of this Act by the competent authority and in accordance with the provisions then applicable to such a case.
- 4. (1) Save as provided in this section, nothing in this Act shall be deemed to affect-

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- (a) the validity, invalidity, effect or consequence of anything done or suffered to be done in any area before the date on which the provisions of this Act come into force therein;
- (b) any right, privilege, obligation or liability already acquired, accrued or incurred before such date;
- (c) any penalty, forfeiture or punishment incurred or inflicted in respect of any act before such date;

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(d) any investigation, legal proceeding or remedy in respect of such right, privilege, obligation, liability, penalty, forfeiture or punishment;

and any such investigation, legal proceeding or remedy may be instituted, continued or enforced and any such penalty, forfeiture or punishment may be imposed in accordance with the provisions of the relevant Acts as amended by this Act.

- (2) All legal proceedings pending before a Magistrate or Court on the date on which this Act comes into force shall, if such Magistrate or Court ceases to have jurisdiction in respect of such proceedings under the provisions of the relevant Acts as amended by this Act, stand transferred to the Magistrate or Court having jurisdiction under the provisions of by such Magistrate or Court, and such Magistrate and Court shall have all the powers and jurisdiction thereof as if they had been originally instituted before such Magistrate or in such Court.
- 5. If any difficulty arises in giving effect to the provisions of this Act, the State Government may by order do anything, not inconsistent with such provisions and for the furtherance of the purposes set out in section 2 which appears to it to be necessary or expedient for the purpose of removing the difficulty.

Power to remove difficulties.

FIRST SCHEDULE.

[See section (2) (a) (i).]

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1		2
Saurashtra Laws	 1.	The Saurashtra Separation of Judicial and Executive Functions Act, 1952 (Sau. Act IV of 1952).
	2.	The Code of Criminal Procedure (Saurashtra Amendment) Act, 1955 (Sau. Act XLV of 1955).
Madhya Pradesh Laws	 3.	The Code of Criminal Procedure (Central Provinces and Berar Amendment) Act, 1936 (C. P. and Berar Act No. XIX of 1936).
	4.	The Madhya Pradesh Criminal Procedure Code (Amendment) Act, 1950 (Madhya Pradesh Act No. I of 1950).
	 ••••	

Year. Number. Short title.

SECOND SCHEDULE.

[See section 2 (c).]

PART I.

Acts in force in the Saurashtra area of the State of Bombay.

Extent of amendment.

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i cai.	Number.	Short title.			Extent of amenament.
1	2	3			4
•••••	•••••	••••••	•••••	•••••	
1892	I	The Bombay	In se	ction 2	3, in sub-section (1), for the words
		District	" a N	/lagistra	ate " the words, " a Taluka Magistrate ",
		Vaccination	sha	ıll be su	ubstituted.
		Act, 1892.			
1951	XXXI	The Saurash-	(1)	In sec	ction 11,-
		tra Habitual		(i)	for sub-section (1), the following shall
		Offenders			be substituted, namely :-
		Restriction			"(1) Where an order of restriction is
		Act, 1951.			made against any person, the Court or Magistrate making such order or
•••••	•••••		•••••	•••••	
Year.				•••••	
Year.				•••••	
	Number.	Short title.		•••••	Extent of amendment.
	Number.	Short title.		•••••	Extent of amendment.
	Number.	Short title.		•••••	Extent of amendment. 4
	Number.	Short title.		•••••	Extent of amendment. 4 the Court of Magistrate to whom an
	Number.	Short title.		•••••	Extent of amendment. 4 the Court of Magistrate to whom an appeal would lie against such order
	Number.	Short title.		•••••	Extent of amendment. 4 the Court of Magistrate to whom an appeal would lie against such order under section 13 may at any time on
	Number.	Short title.		•••••	Extent of amendment. 4 the Court of Magistrate to whom an appeal would lie against such order under section 13 may at any time on its or his own motion or on an

(2) In section 13,-

- (i) in clause (i), for the words " by a magistrate " the words " by an Executive Magistrate " shall be substituted;
- (ii) in clause (ii), for the words " Magistrate sub-ordinate to it " the words " Judicial Magistrate or a District Magistrate " shall be substituted.

1952	XXIX	The Saurashtra	In section 5, in the first proviso, for the words
		Identification	" except by a Magistrate of the first class " the
		of Prisoners	words " except by the District Magistrate, a Sub-
		Act, 1952.	Divisional Magistrate, or a Magistrate of the first
			class " shall be substituted.
1956 word	XXIX	The Saurashtra	In section 46, for the words beginning with the
		Children	" elsewhere " and ending with the words "is
		Act, 1956.	situated " the following shall be substituted, namely :-
			"elsewhere of the Court which passes any order
			under this Act in respect of the child."

PART II.

.....

Acts in force in the Kutch area of the State of Bombay.

Year.	Number.	Short title.	••••••	Extent of amendment.
1	2	3		4
••••••	••••••	••••••	••••••	
1867	VIII	The Bombay	(1)	In section 1, the following paragraph shall
		Village		be added, namely :-
		Police		"The term ' Executive Magistrate ' when
		Act, 1867.		used in this Act has the meaning assigned
				to it in the Code of Criminal Procedure,
				1898."

(2)	In section 6, for the words "the Magistrate"
	where they occur for the second time, the
	words "any other Executive Magistrate" shall
	be substituted.

- (3) In section 8, for the words "the Magistrate" the words "the Executive Magistrate" shall be substituted.
- (4) In section 9, and 9A, for the words " any Magistrate of the first class " and " Any Magistrate of the first class " the words " the Magistrate of the District " and " The Magistrate of the District " shall respectively be substituted.
- (5) In sections 19 and 21 for the words " the Magistrate " the words " the Executive Magistrate" shall be substituted.

1892	I	The Bombay	In section 23, in sub-section (1), for the words		
		District	" a N	Magistrate " the words " a Taluka Magistrate "	
		Vaccination	shall be substituted.		
		Act, 1892.			
1923	VI	The Bombay	In se	ection 113–	
		Local Boards	(i)	for the words " Magistrate or Bench of	
		Act, 1928.		Magistrates " the words " Judicial Magistrate	

substituted, and

Year.	Number.	Short title.	Extent of amendment.
1	2	3	4
••••••	••••••		

(ii) for the words "State Government or of the District Magistrate" the words "Sessions Judge" shall be substituted.

or Bench of such Magistrates " shall be

1925 XVIII The Bombay (1) For sub-section (1) of section 110, the

Municipal following shall be substituted, namely:
Boroughs "(1) Appeals against any claim included in

Act, 1925.	a bill presented under sub-section (1) of
	section 104 may be made to any Judicial
	Magistrate or Bench of such Magistrates by

whom under the direction of the Sessions

Judge such class of cases is to be tried. $\hbox{\it "}$

(2) In sub-section (3) of section 180, for the words "a Magistrate exercising not less than second class powers" the words "a Taluka Magistrate" shall be substituted.

- (3) In sub-section (1) of section 183, for the words " a Magistrate of the first class " the words " a Taluka Magistrate " shall be substituted.
- (4) In section 189, for the words "Magistrate of the first class" the words " Executive Magistrate" shall be substituted.
- (5) In section 196, for the words "Magistrate of the first class" the words "Executive Magistrate" shall be substituted.

1938 XIX The Bombay In section 3,-

Probation of (i) in sub-section (1), clauses (c) and (d)

Offenders, shall be deleted, and

Act, 1938. (ii) in sub-section (3), the words " or Sub

Divisional Magistrate " shall be deleted.

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PART III.

Acts in force in the Hyderabad area of the State of Bombay.

Year.	Number.	Short title.	Extent of amendment.
1	2	3	4
1355	II	The Forest	In section 70, for the words " The District

Act, 1355F Magistrate or the Magistrate of the first class especially empowered in this behalf by the Government " the words " Any Magistrate of the first class specially empowered in this behalf by the State Government in consultation with the High Court " shall be substituted.

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1951	XXXII	The Hyderabad	(1)	In se	ction 3,–
		Children Act,		(i)	for the brackets, letters and words "
		1951.			(c) a District Magistrate, (d) Chief
					Magistrate, City Magistrate's Court" the brackets, letter and words " (c) a Magistrate of the First Class " shall be substituted;
				(ii)	the brackets, letter and words " (f) any Magistrate specially empowered by the Government to exercise all or any such powers and " shall be deleted.
			(2)	In se	ction 4,-
				(i)	in sub-section (1), for the words "District Magistrate to whom he is subordinate" the words "Magistrate of the First Class" shall be substituted;
				(ii)	in sub-section (2), for the words "The District Magistrate or the Magistrate" the words "The Magistrate" shall be substituted.
			(3)		ction 61, in sub-section (1), for clauses (a) (b) the following shall be substituted, ely:-
				"(a)	If passed by a Juvenile Court or a Magistrate, to the Court of Session."
			••••••		
Year.	Number.	Short title.			Extent of amendment.
1	2	3			4
1953	XII	The Hyderabad	In se	ction 5	5, the words " or Sub-Divisional
		Probation of	Mag	istrate	" shall be deleted.
		Offenders Act,		In se	ction 11,–
		1953.		(i)	for sub-section (1), the following shall
					be substituted, namely :-
1954	XXII	The Hyderabad	(1)	"(1) Where an order of restriction is
		Habitual offend	lers		made against any person, the Court or

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		(Restriction ar	nd		Magistrate making such order or the
		Settlement)Act	:,1954.		Court or Magistrate to whom an appeal would lie against such order under section 13 may, at any time, on its or his own motion or on an application from such person and for sufficient reasons to be recorded in writing, make an order canceling or modifying the order of restriction.";
				(ii)	sub-section (3) shall be deleted.
			(2)	In sec	tion 13,-
					in clause (i), for the words " by a Magistrate " the words " by an Executive Magistrate " shall be substituted;
					in clause (ii), after the words " made by " the words " a Judicial Magistrate or " shall be inserted.
1954	XXIX	The Hyderbad	In sec	tion 53	3,-
		Prisons	(i)	the w	ords " District Magistrate, or " shall
		Act, 1954.		be del	eted;
			(ii)	the fir	st proviso shall be deleted; and
			(iii)	in the	second proviso the word " also " shall eted.
1956	XV	The Hyderabad	(1)	In sec	tion 7, for clauses (c), (d) and (e) the
		Borstal Schools		follow	ring shall be substituted, namely :-
		Act, 1956.		"(c) a	Magistrate of the first class ".
	••••••		•••••		
Year.	Number.	Short title.		1	Extent of amendment.
1	2	3			4
			(2)	Magis	ection 8, for the words " District trate" wherever they occur the words " trate of the first class " shall be

substituted.

PART IV.

Acts in force in the Vidarbha region of the State of Bombay.

Year.	Number.	Short title.	Extent of amendment.		
1	2	3			4
1880	XIII	The	In se	ction	18, for the words " the Magistrate of
		Vaccination	the o	district	t, or such Magistrate as the State
		Act, 1880.	Gove	ernme	nt or the Magistrate of the district "
			the v	words	"such Magistrate as the State
			Gove	ernme	nt " shall be substituted.
1928	IV	The Central	(1)	In se	ection 5,-
		Provinces		(i)	in sub-section (2), for the words
		and Berar			"District Magistrate or Sub-Divisional
		Borstal			Magistrate " the words " Magistrate
		Act, 1928.			of the first class " shall be
					substituted ;
				(ii)	in sub-section (3), for the words "The District Magistrate or Sub-divisional Magistrate" the words "The Magistrate" shall be substituted.
			(2)		section 7 the following new section shall ubstituted ;-
		" Special	7.	Whe	en any male person not less than sixteen
		Power of		or m	ore than twenty-one years of age has
		District		beer	sentenced for an offence to rigorous
		Magistrate			isonment or transportation, or when person having been ordered
	•••••		••••••	•••••	
Voor	Number	Short title.	••••••	••••••	Extent of amendment.
1	2	3			4

V of 1898.

to give security for good behavior and having failed to give such security is imprisoned under sub-section (1) of section 123 of the Code of Criminal Procedure, 1898, and when by reason of such person's criminal habits or tendencies or association with persons of bad character it is expedient in the opinion of the District Magistrate that he should be detained, the District Magistrate may order that the proceedings in his case shall be laid before the Sessions Judge and the provisions of sub-sections (2) and (3) of section 6 shall apply as if the proceedings has been referred under that section".

- (3) In section 12,-
 - (i) in sub-section (1), the words "District Magistrate" shall be deleted;
 - (ii) in sub-section (2), for the words " District Magistrate " the words " Magistrate of the first class " shall be substituted.
- (4) In section 13, in sub-section (1), the words "District Magistrate" shall be deleted.
- (5) In section 26, the words "District Magistrate" shall be deleted.

The Central 1928 Χ (1) In section 4, clauses (c) and (d) shall be deleted, and in clause (f) the words beginning **Provinces** and Berar with "or Magistrate" and ending with " in this behalf" shall be deleted. Children In section 5, in sub-section (1), for the words " Act, 1928. (2) Magistrate or sub-divisional magistrate " the words " Magistrate so empowered " shall be substituted.

Year. Number. Short title. Extent of amendment.

1 2 3 4

(3) In section 53, in sub-section (1), for clauses (a) and (b) the following shall be substituted:-

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				"(a) if passed by a juvenile court or any Magistrate, to the Sessions Judge."	
1936	1	The Central	(1)	In section 4, in sub-section (2), the words	
		Provinces		beginning with " or a Magistrate " and	
		and Berar		ending with " in this behalf" shall be deleted.	
		Probation of		In section 5, in sub-sections (1) and (2), for	
		Offenders Act,	(2)	the words "District Magistrate or Sub-	
		1936.		Divisional Magistrate " the words " Magistrate so empowered " shall be substituted.	
1950	II	The city of	In section 164, in sub-section (1), for the words "any Magistrate" the words "any Judicial		
		Nagpur			
		Corporation	Magi	Magistrate " and for the words " District Magistrate " the words " Sessions Judge " shall	
		Act, 1948.	Magi		
			be substituted.		
	•••••	•••••	••••••		

1. For Statement of Objects and Reasons see Bombay Government Gazette, 1958, Part V, pp.